

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 65 of 2019

IN THE MATTER OF:

Mrs. C. Valli Narayan

... Appellant

Versus

**C. Krishniah Chetty & Sons Pvt. Ltd.
& Ors.**

...Respondents

Present:

For Appellant :

**Ms. Aakanksha Kaul, Mr. Nagesh, Mr. Mohit Chadha
and Mr. Kshitij Parashar, Advocates**

For Respondents :

**Mr. Mandeep Kalra, Mr. Nishant Shankar,
Mr. Sandeep Mishra, Advocates for R1 and R-10
Mr. Sandeep Narain, Advocate for R-2 to R-7
Mr. Jayant Mehta, Senior Advocate with
Mr. Balaji Subramanian, Advocate for R-9**

O R D E R

(Through Virtual Mode)

31.08.2020

Due to paucity of time, the matter could not be taken up.

List the matter for hearing on **16th September, 2020** at 12.00 Noon.

Meanwhile, the pleadings may be completed. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, within two weeks.

The undertaking given by learned counsel for the Respondent shall continue till the next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

/ns/gc/